COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 158 OF 2017</u> APPEAL NO. 316 OF 2017 & IA NOS. 534 OF 2017

Dated: 7th May, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

APPEAL NO. 158 OF 2017

Adani Power (Mundra) Limited Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh

Mr. Tushare Srivastava

Counsel for the Respondent(s) : Mr. G. Umapathy

Mr. Aditya Singh for R-2 & 3

APPEAL NO. 316 OF 2017 & IA NOS. 534 OF 2017

Uttar Haryana Bijli Vitran Nigam Ltd. & Anr. Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. G. Umapathy

Mr. Aditya Singh

Counsel for the Respondent(s) : Mr. Hemant Singh

Mr. Tushare Srivastava for R-2

ORDER

IA NO. 534 OF 2017

(Appln. for exemption from filing CC of the impugned order)

We have heard learned counsel for the applicant. For the reasons stated in the application, the application is allowed.

APPEAL NO. 158 OF 2017

As agreed by learned counsel for the parties, list the matter for hearing on **23.07.2018**.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor)
Technical Member